

LOK SABHA  
UNSTARRED QUESTION NO. 1105  
TO BE ANSWERED ON 17<sup>th</sup> DECEMBER, 2018

**Setting up of Petrol Pumps/LPG Agencies**

**1105. SHRI RAJESH KUMAR DIWAKER :  
SHRI V. ELUMALAI:  
DR. P. VENUGOPAL:  
SHRI A. ARUNMOZHITHEVAN:  
DR. SANJAY JAISWAL:  
SHRI R. DHRUVA NARAYANA:  
SHRI GAJANAN KIRTIKAR:  
SHRIMATI RAKSHATAI KHADSE:  
SHRI K.N. RAMACHANDRAN:**

पेट्रो लयम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the procedure/norms/criteria laid down for allotment of petrol pumps and LPG agencies along with any reservation has been made for minorities and other communities including defence personnel along with the action taken against those persons who violate these norms;

(b) the details of petrol pumps/CNG Station/LPG Agencies opened at present by Oil Marketing Companies (OMCs) under various schemes and to Reserved Categories including the Company Owned Company Operated (COCO), OMCs/ State/UT/COCO category-wise including Tamil Nadu and Karnataka;

(c) whether the Government proposes to open new petrol pumps/gas agencies in the country including western region of Uttar Pradesh and if so, the details thereof, State/UT-wise including Karnataka and Tamil Nadu;

(d) whether the Government has set up a five member expert committee to recommend on easing the fuel retailing licensing rules/investment norms and proposes to double fuel retail outlets in the next five years and involve more private players in this field and if so, the details thereof along with the findings of the said committee and the employment is likely to be generated there from during the said period;

(e) whether the Government has introduced a simplified online application form and relaxed eligibility norms with no requirement of land or a bank balance at the time of application and if so, the details thereof along with norms/criteria prescribed by the Government therefor; and

(f) whether the Government proposes to digitalise all existing retail outlets by 31 December, 2018 and if so, the facts thereof?

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**ANSWER**

पेट्रो लयम एवं प्राकृतिक गैस मंत्री (श्री धर्मन्द्र प्रधान)

**MINISTER OF PETROLEUM AND NATURAL GAS  
(SHRI DHARMENDRA PRADHAN)**

- (a) Procedure/Norms/Criteria/Reservation Policy for allotment of Retail Outlets and for LPG Distributorships in the country are at Annexure-I and Annexure-II respectively.

Further, if any statement made in the application or in the documents enclosed therewith or subsequently submitted in pursuance of the application by the candidate for RO dealership at any stage is found to have been suppressed / misrepresented / incorrect or false, then the application is liable to be rejected without assigning any reason and in case the applicant has been appointed as a dealer, the dealership is liable to be terminated. In such cases the candidate / dealer shall have no claim whatsoever against the respective Oil Company.

As regards, LPG Distributorship, if in the Field Verification of the Credentials (FVC), it is found that information given in the application is at variance with the original documents and that information affects the eligibility of the candidate, then candidature of selected candidate is cancelled and 10% of applicable security deposit remitted by the selected candidate before FVC is forfeited if false/incorrect/misrepresented information has been given in the application.

- (b) Details of State/UT/OMC-wise number of petrol pumps including Company Owned Company Operated (COCO) petrol pumps as on 01.10.2018 and LPG distributorships as on 01.12.2018 under various categories are given at Annexure-3 & Annexure-4 respectively.

Details of State/UT/OMC wise number of CNG Stations as on 01.10.2018 are given in Annexure 5.

- (c) Details of State/UT/OMC-wise number of LOIs issued for opening new retail outlet dealerships as on 01.10.2018 and LPG distributorships as on 01.12.2018 are given in Annexure-6 & Annexure-7 respectively.
- Oil Marketing Companies have also issued an advertisement for award of new Retail Outlet dealerships on 25.11.2018 including in the States of Uttar Pradesh, Karnataka and Tamil Nadu.
- (d) Ministry of Petroleum and Natural Gas has constituted an Expert Committee to look at various issues related to implementation of existing guidelines for grant of market authorization to market transportation fuels i.e. Motor Spirit/High Speed Diesel/Aviation Turbine Fuels issued vide Government of India Resolution dated 08.03.2002. The report of the Expert Committee is yet to be received.
- (e) Simplified and user friendly on-line application facility has been introduced for Petrol Pump dealer selection by Oil Marketing Companies. Application can be submitted without offer of land also. Finance is no more an eligibility criteria, however, applicant has to commit to make funds available for development of infrastructure at the RO and working capital for operation of RO as given in the advertisement. Procedure/norms/criteria for allotment of petrol pumps is given in Annexure 1.
- (f) Public Sector Oil Marketing Companies have informed that, as of now, 97.4% of the retail outlets in the country are equipped with the facility of Digital transaction.

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**Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No.1105 for answer on 17.12.2018 asked by Shri Rajesh Kumar Diwaker & Others, MPs regarding 'Setting up of Petrol Pumps/LPG Agencies'.**

### **BRIEF ON POLICY FOR ALLOMENT OF RETAIL OUTLETS**

Oil Marketing Companies (OMC) have implemented new Dealership Selection Guidelines w.e.f. 24.11.2018. The salient features of the selection guidelines are:

- (i) All applicants meeting the eligibility criteria will qualify for further selection process.
- (ii) Different selection process for Corporation Owned Dealer Operated outlets, Dealer Owned Dealer Operated outlets and Corporation Owned Dealer Operated outlets under Corpus Fund Scheme.
- (iii) Multiple Dealership Norm (MDN) has been relaxed for "B"/"DC" site ROs.
- (iv) Simplified On-line application facility.
- (v) Finance is no more an eligibility criteria, however, Applicant has to commit to make funds available for development of infrastructure at RO and working capital for operation of RO as shown in the advertisement.
- (vi) Existing unviable SKO dealers of OMCs will be eligible to apply.

#### **1. IDENTIFICATION OF LOCATIONS**

Locations for setting up Retail Outlets are identified by the respective oil company based on commercial / minimum volume considerations. Current volume norms are as under:-

<b>Class of Market</b>	<b>Benchmark Volume (KL/PM)</b>
A & B	150
C & SH	100
NH	150
RURAL	25

## 2. RESERVATION

The reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under: -

Category	SC/ST	OBC	Open	Total
<b><u>Combined Category 1 (CC1)</u></b> Comprising of :- (i) Defence Personnel & (ii) Para Military Personnel/Central/State Govt. and Central/State PSU employees	2	2	4	8
<b><u>Combined Category 2 (CC2)</u></b> Comprising of :- (i) Outstanding Sports Persons (OSP) & (ii) Freedom Fighters (FF)	0	0	1	1
<b>Physically Handicapped (PH)</b>	1	1	1	3
<b>SC/ST</b>	<b>19.50</b>			<b>19.50</b>
<b>OBC</b>		<b>24</b>		<b>24</b>
<b>Open</b>			<b>44.50</b>	<b>44.50</b>
<b>Total</b>	<b>22.50</b>	<b>27</b>	<b>50.50</b>	<b>100</b>

"200 Point Roster" is maintained separately for both Regular and Rural ROs on State-wise basis individually by each Oil Company. In the Roster % reservation as mentioned above is maintained under each category. The Distribution between SC and ST will vary in each state depending on the ratio of SC / ST in the state.

Reservations in states of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram would continue to be as under as approved by MOP & NG earlier: -

State	Percentage of Regular & Rural RO Dealerships to be awarded to ST category	Balance % to be awarded to 'Open' category
<b>Arunachal Pradesh</b>	70	30
<b>Meghalaya</b>	80	20
<b>Nagaland</b>	80	20
<b>Mizoram</b>	90	10

## 3. ELIGIBILITY CRITERIA FOR INDIVIDUAL APPLICANTS– PROPRIETORSHIP / PARTNERSHIP

Parameter	Eligibility
Citizenship & Residential Status	Indian Citizen. Resident as per Income Tax rules.
Age	Min – 21, Max – 60. Except for FF under sub-category

	CC2.
Education Qualification	<p>Passed Minimum 10th (examination conducted by a Board/School).  Certificate issued by Armed Forces as equivalent to 10th Class pass in accordance with Ministry of Personnel, Public Grievances and Pensions (Dept. of Personnel and Training) notification No. 15012/8/82-Estt (D) dated 12.02.1986 will also be considered.</p>
Land	<p>Applicable to all categories. Applicants would be classified into 3 groups as mentioned below based on the land offered or land not offered by them in the application form:-</p> <p>Group 1: Applicants having suitable piece of land in the advertised location/area either by way of ownership / long term lease for a period of minimum 19 years 11 months or as advertised by the OMC.</p> <p>Group 2: Applicants having Firm Offer for a suitable piece of land for purchase or long term lease for a period of minimum 19 years 11 months or as advertised by the OMC.</p> <p>Group 3: Applicants who have not offered land in the application.</p> <p>The selection process would be conducted initially from among the eligible applicants under Group 1 followed by Group 2 candidates once Group 1 is exhausted or in case no eligible candidates are available in Group 1. Applications under Group 3 would be processed/advised to offer land only in case no eligible applicant is found or no applicant get selected under Group 1 &amp; 2.</p> <ul style="list-style-type: none"> <li>✓ Land belonging to any member of “family” which comprises of “Self, Spouse, Father/Mother including Step Father/Step Mother, Brother/Sister/Step Brother/Step Sister, Son/Daughter/Step Son/Step Daughter, Son-in-law / Daughter-in-law, Parents-in-law, Grand Parents (both Maternal &amp; Paternal)” would be considered as belonging to the applicant subject to producing the consent letter from the concerned family member.</li> <li>✓ The same piece of land cannot be offered by more than one applicant for a particular RO location against an advertisement. In case more than one application is received offering the same piece of land all such applications would be rejected and allotment, if made, would be liable for cancellation.</li> <li>✓ The selected candidate has to make available the offered land duly developed up to the road level and boundary wall.</li> </ul>

Multiple Dealership norm	<p>Multiple Dealership norms means that the applicant or any other member of his/her 'family unit' should not hold a Corporation owned "A" / "CC" site RO/SKO-LDO dealership or RO/SKO-LDO dealerships/LPG distributorships developed under Corpus Fund Scheme and other Special category (DQ/Operation Vijay/Parliament attack beneficiary, etc.), or Letter of Intent (LOI) for the same of any Oil Company.</p> <p>'Family Unit' in case of married applicant, shall consist of individual concerned, his/her Spouse and unmarried son(s)/daughter(s). In case of unmarried person/applicant, 'Family Unit' shall consist of individual concerned, his/her parents and his/her unmarried brother(s) and unmarried sister(s). In case of divorcee, 'Family Unit' shall consist of individual concerned, unmarried son(s)/unmarried daughter(s) whose custody is given to him/her. In case of widow/widower, 'Family Unit' shall consist of individual concerned, unmarried son(s)/unmarried daughter(s).</p>
Other conditions	<p>Individual Applicants selected under Sole Proprietorship will have to make their spouse as equal partner in the RO dealership.</p> <p>Candidate select should not be a family member of an employee of Oil Marketing Company.</p> <p>Candidate select should not be employed in Private Sector or is not drawing any salary/perks/emoluments from State / Central Government. He/She will also affirm that during the tenure of the Dealership he/she will not take up any employment in Private Sector or will not draw any salary/perks/emoluments from State / Central Government.</p>

### Partnership firms

The conditions spelt out above for individuals would be applicable to each partner of the partnership firm individually.

#### 4. ELIGIBILITY CRITERIA FOR NON- INDIVIDUAL APPLICANTS (ENTITY)

Non-individuals applicants are eligible to apply under '**Open**' category subject to the following: -

- (i) Residential status: The entity should be registered in India.
- (ii) Age: The date of Registration / Incorporation of the firm / entity should be a least 3 years prior to the date of affidavit.
- (iii) Land : With regard to land, all conditions covered for individuals would apply excepting clauses given for land owned by family member(s). In other words, the

offered land should either be owned or on long lease in the name of entity for Group 1 and a firm offer in the name of the entity for Group 2.

- (iv) Finance : Registered Societies / Companies should have made a net profit for previous 3 consecutive financial years duly certified by a Chartered Accountant.

#### 5. Advertisement :

Advertisements in capsule format will be issued in newspapers - One English daily and one Regional Vernacular newspaper - having highest circulation in the State. The detailed advertisement along with copy of capsule advertisement published in Newspapers will be hosted in website [www.petrolpumpdealerchayan.in](http://www.petrolpumpdealerchayan.in)

#### 6. BASIC FACILITIES REQUIRED FOR OPERATION OF RO DEALERSHIPS

The following facilities are required to be provided at the retail outlet. Depending upon on the type of site the facilities are to be made available by the Dealer (as specified by the Corporation) / Corporation as mentioned against each type of facility:

Site	S.N.	Type of Facility	TYPE OF SITE	
			"A" / "CC" site including CFS locations	"B" / "DC" Site / Company Leased Site
			Provision of Facility by:	
<b>A</b>	<b>Infrastructural Facilities:</b>			
i.	Developed land with boundary /compound wall as per Corporation Specification	Dealer	Dealer	
ii.	Tanks, Dispensing Units, Signage's, Automation, etc.	Corporation	Corporation	
iii.	Sales Office, Store Room, Toilet, Electrical Room, Water Connection, Yard Lighting, etc.	Corporation	Dealer	
iv.	Generator / Invertor	Dealer	Dealer	
v.	Compressor with Electronic Gauge for Air Filling (As decided by OMC)	Corporation / Dealer	Dealer	
vi.	Driveway	Corporation	Dealer	
vii.	Canopy (as per Corporation requirement)	Corporation	Dealer	
<b>B</b>	<b>Customer Convenience Facilities:</b>			
i.	Clean Drinking Water, Maintenance of Neat & Clean Toilet, Telephone, etc.	Dealer	Dealer	

**specific additional facilities**

Site specific additional facilities required for customer service such as Staff cum Change Room, Service Station, Rest Room, Restaurant, PUC facility and/other Facilities as may be specified by Oil Company from time to time will be provided by Oil Company/Dealer Select as applicable.

### **Fire fighting & Safety Equipments**

Dealer will provide Fire fighting/Safety equipments at Retail Outlet as per the statutory requirements and maintain them in good working condition at his/her own cost. Trained staff should be available to handle and operate the same.

### **Investment Required:**

The approximate investments required for development of infrastructure and facilities at New Retail Outlets will be indicated in the advertisement.

### **7. SCHEME OF FINANCIAL ASSISTANCE TO SC/ST CATEGORY DEALERSHIPS UNDER “CORPUS FUND SCHEME”**

In respect of locations reserved for SC/ST categories, Financial assistance under Corpus Fund Scheme will be given by the Oil Company on award of dealerships as under:

- a) In respect of locations reserved for SC/ST categories, the Oil Company will make available ready Retail Outlet with required facilities at its cost on the land offered by the candidate and procured by the Company on mutually agreed terms and conditions.
- b) Oil Company will also provide adequate working capital assistance / loan for a full operation cycle (equivalent to 7 days Sales volume ) of the operation of the Dealerships. Both working capital as well as SBI MCLR (Marginal Cost of Funds based Lending Rate) + 1% interest per annum or 11% p.a., whichever is lower, thereon will be recovered in 100 monthly installments commencing from the 13th month of commissioning of the Dealership.
- c) Initial working capital assistance shall be given for maximum 18 kl of MS and 18 kl HSD. Eligibility will be calculated for MS and HSD separately.

Based on SBI MCLR (1-year MCLR) as on 1st of April every year, interest rate for Corpus Fund loan will be revised for the outstanding loan amount.

Augmentation of initial working capital assistance / loan provided at the time of commissioning may be done through additional loan between two to four years after commissioning due to increased sales and additional working capital requirement. The same would be extended only if there has been no default /delay on repayment by the dealership against the existing working capital assistance and shall be based on average monthly sale during last 6 months.

There should be a minimum 50% increase in sales (compared to projected 2<sup>nd</sup> year volume of the RO) for qualifying for the additional loan. The revised working capital loan as well as interest {SBI MCLR (Marginal Cost of Funds based Lending Rate) + 1% interest per annum or 11% whichever is lower} thereon may be recovered in 100 monthly installments from the date of extending the additional loan.

Additional Corpus fund loan on growth volume can be given for maximum 18 KL of MS and 18 KL HSD.

In other words, the total loan amount would be:-

- a) Outstanding of the initial corpus fund loan; plus
- b) Amount equivalent to 7 days sales of the growth volume, subject to a maximum of 18 KL of MS and 18 KL HSD. Eligibility would be calculated for MS & HSD separately.

The revision in rate of interest at the beginning of April of every year (as per the prevailing MCLR of SBI for tenure of one year +1%) or 11% p.a., whichever is lower, would be applicable on the outstanding amount.

#### 8. APPLICATION FEE / FIXED FEE / MINIMUM BID AMOUNT / SECURITY DEPOSIT

Type of Fee	Applicability	Regular RO	Rural RO
<b>Non-Refundable Application Fee</b>	Locations reserved for:		
	SC/ST	Rs. 3000/-	Rs. 2500/-
	OBC	Rs. 5000/-	Rs. 4000/-
	Open	Rs. 10000/-	Rs. 8000/-
<b>Non-Refundable Fixed Fee</b>	B- Site	Rs. 15.0 Lacs	Rs. 5.0 Lacs
<b>Non-refundable Minimum Bid Amount</b>	A- Site (except CFS)	Rs. 30.0 Lac	Rs. 10.0 Lacs
<b>Refundable Security Deposit</b>	Locations reserved for:		
	SC/ST	Rs. 3,00,000/-	Rs. 2,00,000/-
	OBC	Rs. 4,00,000/-	Rs. 3,00,000/-
	Open	Rs. 5,00,000/-	Rs. 4,00,000/-

#### 9. SELECTION PROCESS

Selection of dealer would be done as under:-

Type of Site / Dealership	Selection Process
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"A" / CC site ROs under CFS (SC/ST Dealerships)	Draw Of Lot
All other "A"/ CC site ROs	Bidding Process
"B" / DC site ROs	Draw of Lot

In case of tie in the highest bid amount under bidding process. Selection of candidate to be done through Draw of Lots from amongst these candidates tied at the highest bid amount.

Upon selection, verification of the documents submitted, Land evaluation and Field Verification of Credential (FVC) of the selected candidate would be carried out by OMC in order to verify the correctness of the details given by the candidate in the application. If details are found to be in order, Letter of Intent (LOI) would be issued and candidate select should fulfil the condition of LOI.

In case of rejection of selected candidate due to some discrepancy found during Verification and consequently candidature of selected candidate is cancelled or LOI is withdrawn, draw for selection would be held again from the remaining eligible candidates. In case of selection through bidding process, next higher bidder will be considered.

#### **10. GRIEVANCE REDRESSAL SYSTEM**

Any complaint should be accompanied by a fee of Rs. 5000/-, only in the form of demand draft of schedule bank, in favour of the Oil Company. Any complaint received without this fee will not be entertained. The complaint received against the selection including eligibility will be disposed of as under:-

- (i) Complaints received before or after draw of lots/bidding process along with requisite fee of Rs. 5000/-, will be kept in record and investigation carried out after 30 days of Draw of Lots/bidding process only in following cases:-
  - General complaints with verifiable facts
  - Complaints against selected candidate
- (ii) Any complaint received after 30 days from the date of draw of lots/bidding process will not be entertained.
- (iii) Anonymous complaints without verifiable facts will not be investigated.
- (iv) On receipt of a complaint a letter will be sent by the oil company to the complainant through Registered Post, asking him to submit details of allegation with a view to prima facie substantiate the allegations along with supporting documents, if any, within 20 days from date of dispatch of letter. While seeking documents and details, the complainant will be advised that if during the investigations, complaint is found to be false and/or without substance, the Oil Company reserves the right to take action against the complainant as provided under the law and fee forfeited.

- (v) In case a complaint is received against an applicant, who has not been selected in draw of lots/bidding process, the same will be kept in abeyance. In case the LOI against selected candidate is cancelled and the applicant against whom the complaint was received gets selected in the next draw or on account of bidding process, the complaint will only then be investigated.
- (vi) If the complaint is not required to be investigated the fee received will be refunded to the complainant informing that the complaint has not been investigated since the candidate against whom the complaint has been made has not been selected. The fee will be refunded after issuance of LOA to the selected candidate.
- (vii) In case complaint is received without the requisite fee of Rs. 5000/-, or received after 30 days of declaration of results, the complaint would not be entertained and complainant would be advised reasons for the same.
- (viii) Corporation will examine response of the complainant and if it is found that the complaint does not have specific and verifiable allegations, the same will be filed and complaint fee will be forfeited. Complainant will be advised accordingly.
- (ix) If a decision is taken to investigate the complaint, decision on the complaint will be taken as under and intimated to the complainant:-
  - a) **Complaints not substantiated:**

In case the complaint is not substantiated it will be filed and complaint fee will be forfeited. Complainant will be advised accordingly.
  - b) **Established Complaints:**

In case of established complaint, the complainant will be advised accordingly and suitable action should be taken. In this case the complaint fee collected of Rs.5000/- will be refunded.
- (x) In all cases, disposal of complaint should be in the form of speaking order.

## **11. COMMISSIONING OF THE DEALERSHIP**

A candidate who has been given the 'Letter of Intent' (LOI) would be required to fulfil the terms and conditions as contained therein, so as to commission the dealership within the stipulated time period. If the progress is not found to be in line with the given timelines, LOI may be withdrawn unless there are justifiable reasons for the same.

Before commissioning, Letter Of Appointment (LOA) along with executed copy of dealership agreement will be given.

## **12. FALSE INFORMATION**

If any statement made in the application or in the documents enclosed therewith or subsequently submitted in pursuance of the application by the candidate at any stage is found to have been suppressed / misrepresented / incorrect or false, then the application is liable to be rejected without assigning any reason and in case the applicant has been appointed as a dealer, the dealership is liable to be terminated. In such cases the candidate / dealer shall have no claim whatsoever against the respective Oil Company.

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## Annexure-2

**Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No.1105 for answer on 17.12.2018 asked by Shri Rajesh Kumar Diwaker & Others, MPs regarding 'Setting up of Petrol Pumps/LPG Agencies'.**

### Norms/Criteria/Reservation for Selection of LPG Distributorships

The main norms/criteria laid down in the revised guidelines, namely, Unified Guidelines for Selection of LPG Distributorships 2016, are as under :-

- i. Applicant shall be an Indian citizen and be a resident of India.
- ii. Should have passed minimum Xth standard examination or equivalent from a recognised Board. The criterion of educational qualification is not applicable for applicant belonging to Freedom Fighter (FF) category.
- iii. Applicant shall be of 21 years and not more than 60 years in age as on the date of advertisement.
- iv. There is no age restriction for applicants applying for locations reserved under FF category.
- v. Shall not be a family member of employee of Oil Marketing Company (OMC) as on date of application.
- vi. Shall fulfil Multiple Dealership/Distributorship norms.
- vii. Shall not be a signatory to distributorship/dealerships agreement, terminated on account of proven cases of malpractices/adulteration.
- viii. Shall own a plot of land of minimum dimensions for construction of LPG godown or own a ready LPG cylinder storage godown as on the last date for submission of application.

### **RESERVATION**

The percentage reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under: -

A	Open Category (O)	50.5%
B	Schedule Castes / Scheduled Tribes (SC/ST)	22.5%
C	Other Backward Classes (OBC)	27.0%

-2-

In each of the above categories, there will be sub-categories as under:-

Sub-Category	Reservation Categories (in %)			
	SC/ST	OBC	Open	Total
Government Personnel category (GP)	2	2	4	8
Divyang/ Physically Handicapped Personnel (PH)	1	1	1	3
Combined Category (CC)	0	0	1	1
Women	7	9	17	33
Unreserved - Any person from the respective category	12.5	15	27.5	55
Total	22.5	27	50.5	100

The reservation under respective categories will be SC/ST (GP)-2%, SC/ST (PH)-1%, SC/ST (W)-7%, SC/ST-12.5%, OBC (GP)-2%, OBC (PH)-1%, OBC (W)-9%, OBC-15%, Open (GP) - 4%, Open (PH)-1%, Open (CC)-1%, Open (W)-17%, Open-27.5%.

#### Reservation for North Eastern States

Reservations in tribal areas in North Eastern States of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram will be as under:

State	Percentage of reservation in all four types of LPG Distributorships to be awarded to ST category	% for Women category	Balance % to be awarded to open category
Arunachal Pradesh	49	30	21
Meghalaya	56	30	14
Nagaland	56	30	14
Mizoram	63	30	7

The detailed guidelines namely "Unified Guidelines for Selection of LPG Distributorships" is available on the website <http://www.petroleum.nic.in>.

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Madhya Pradesh	65	66	48	179	63	28	61	152	17	4	7	28	8	3	3	14	36	5	16	57	1227	874	751	2852
Maharashtra	104	111	116	331	75	66	67	208	23	11	17	51	9	2	5	16	24	14	21	59	1690	1555	1456	4701
Manipur	1	1	0	2	20	3	0	23	5	2	0	7	0	0	0	0	2	2	0	4	44	11	0	55
Meghalaya	0	0	0	0	75	31	13	119	1	0	0	1	0	0	0	0	0	0	0	0	42	12	16	70
Mizoram	0	0	0	0	20	3	3	26	0	0	0	0	0	0	0	0	0	0	0	0	12	2	0	14
Nagaland	0	0	0	0	29	7	3	39	2	0	0	2	0	0	0	0	0	0	0	0	18	4	0	22
Odisha	60	26	23	109	62	24	21	107	10	1	4	15	2	0	0	2	9	0	6	15	629	384	273	1286
Puducherry	10	3	5	18	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	70	31	34	135
Punjab	195	85	147	427	0	0	0	0	34	3	11	48	5	2	3	10	4	0	3	7	1436	525	705	2666
Rajasthan	131	75	91	297	103	28	55	186	50	13	24	87	9	10	3	22	45	2	18	65	1429	744	864	3037
Sikkim	0	0	0	0	5	1	1	7	0	0	0	0	0	0	0	0	0	0	0	0	14	22	6	42
Tamil Nadu	254	144	151	549	13	2	6	21	23	1	3	27	9	5	5	19	44	7	26	77	1773	1259	1059	4091
Telangana	130	51	79	260	59	28	25	112	15	5	7	27	15	7	5	27	16	2	15	33	748	521	598	1867
Tripura	1	0	0	1	6	1	0	7	0	0	0	0	0	0	0	0	1	0	0	1	54	3	0	57
Uttar Pradesh	411	157	216	784	8	5	4	17	85	25	19	129	25	11	7	43	57	14	51	122	2984	1229	1280	5493
Uttarakhand	18	11	19	48	3	3	2	8	24	10	8	42	0	0	0	0	1	1	2	4	211	96	144	451
West Bengal	123	49	55	227	21	12	12	45	14	2	2	18	5	1	1	7	2	2	1	5	958	526	424	1908
<b>ALL INDIA</b>	<b>2261</b>	<b>1171</b>	<b>1547</b>	<b>4979</b>	<b>935</b>	<b>401</b>	<b>504</b>	<b>1840</b>	<b>532</b>	<b>127</b>	<b>161</b>	<b>820</b>	<b>152</b>	<b>63</b>	<b>51</b>	<b>266</b>	<b>347</b>	<b>78</b>	<b>239</b>	<b>664</b>	<b>22179</b>	<b>12462</b>	<b>12356</b>	<b>46997</b>

**ANNEXURE  
- 3 (Page 2)**

STATES	OSP				PH				PMP				TOTAL			
	IOC	BPC	HPC	OMC	IOC	BPC	HPC	OMC	IOC	BPC	HPC	OMC	IOC	BPC	HPC	OMC
Andaman & Nicobar	0	0	0	0	0	0	0	0	0	0	0	0	14	0	0	14
Andhra Pradesh	2	1	0	3	36	21	29	86	6	4	2	12	1272	749	1001	3022
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	56	13	0	69
Assam	1	2	1	4	16	1	4	21	4	3	3	10	533	154	102	789
Bihar	0	1	1	2	67	21	24	112	1	0	3	4	1480	675	530	2685
Chandigarh	0	0	0	0	1	0	1	2	0	0	0	0	21	10	11	42
Chattisgarh	1	0	0	1	12	1	9	22	0	0	0	0	538	303	379	1220
Dadra Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	11	4	11	26
Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	11	7	11	29
Delhi	1	0	0	1	3	3	0	6	3	0	0	3	189	108	98	395
Goa	0	0	0	0	2	0	0	2	0	0	0	0	31	49	37	117
Gujarat	0	1	1	2	36	15	15	66	2	1	2	5	1323	855	829	3007
Haryana	3	0	2	5	31	10	18	59	8	0	4	12	1467	439	765	2671
Himachal Pradesh	1	0	1	2	8	3	2	13	0	0	0	0	230	70	124	424
Jammu & Kashmir	0	1	0	1	12	0	5	17	2	0	1	3	228	140	139	507
Jharkhand	0	0	0	0	7	3	4	14	0	0	0	0	507	335	290	1132
Karnataka	4	1	4	9	49	11	18	78	6	2	2	10	1917	1029	968	3914
Kerala	2	0	1	3	22	3	7	32	11	0	3	14	903	485	604	1992
Lakshdweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Madhya Pradesh	1	0	1	2	37	12	25	74	10	2	5	17	1464	994	917	3375
Maharashtra	2	0	1	3	52	34	24	110	8	2	5	15	1987	1795	1712	5494
Manipur	0	0	0	0	2	1	0	3	1	0	0	1	75	20	0	95

Meghalaya	1	0	0	1	1	0	0	1	0	0	0	0	120	43	29	192
Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	32	5	3	40
Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	49	11	3	63
Odisha	2	0	1	3	16	5	5	26	0	0	0	0	790	440	333	1563
Puducherry	0	0	0	0	0	0	0	0	0	0	1	1	80	34	40	154
Punjab	2	1	4	7	40	4	23	67	7	1	4	12	1723	621	900	3244
Rajasthan	5	1	1	7	42	17	14	73	4	2	3	9	1818	892	1073	3783
Sikkim	0	0	0	0	1	0	0	1	0	0	0	0	20	23	7	50
Tamil Nadu	4	1	0	5	59	12	22	93	11	0	2	13	2190	1431	1274	4895
Telangana	6	0	1	7	37	24	14	75	6	3	4	13	1032	641	748	2421
Tripura	0	0	0	0	2	0	0	2	1	0	0	1	65	4	0	69
Uttar Pradesh	13	1	3	17	144	21	46	211	12	1	16	29	3739	1464	1642	6845
Uttrakhand	0	0	1	1	4	0	0	4	1	0	0	1	262	121	176	559
West Bengal	1	1	0	2	22	9	3	34	2	1	1	4	1148	603	499	2250
<b>ALL INDIA TOTAL</b>	<b>52</b>	<b>12</b>	<b>24</b>	<b>88</b>	<b>761</b>	<b>231</b>	<b>312</b>	<b>1304</b>	<b>106</b>	<b>22</b>	<b>61</b>	<b>189</b>	<b>27325</b>	<b>14567</b>	<b>15255</b>	<b>57147</b>

**ANNEXURE - 4**

Annexure referred to in reply to part (b) of the Lok Sabha Unstarred Question No.1105 asked by Shri Rajesh Kumar Diwaker and Others reg. setting up of petrol pumps/LPG Agencies

STATEWISE AND CATEGORYWISE EXISTING MARKETING PLAN LPG DISTRIBUTORSHIPS OF OMCs -AS ON 01.12.2018																	
SR. NO.	STATE	IOCL				BPCL				HPCL				Industry			
		SC/ST	OBC	Other	Total	SC/ST	OBC	Other	Total	SC/ST	OBC	Other	Total	SC/ST	OBC	Other	Total
1	ANDHRA PR	84	20	232	336	38	18	144	200	57	23	147	227	179	61	523	763
2	ARUNACHAL PR	46	0	13	59	1	0	2	3	0	0	0	0	47	0	15	62
3	ASSAM	80	17	213	310	12	3	49	64	8	0	21	29	100	20	283	403
4	BIHAR	147	56	532	735	72	35	246	353	67	52	273	392	286	143	1051	1480
5	CHHATTISGARH	54	20	117	191	16	13	64	93	37	14	64	115	107	47	245	399
6	DELHI	27	0	122	149	16	0	28	44	0	0	17	17	43	0	167	210
7	GOA	1	0	2	3	2	0	8	10	7	0	13	20	10	0	23	33
8	GUJARAT	74	13	314	401	29	6	113	148	32	10	82	124	135	29	509	673
9	HARYANA	54	21	176	251	43	20	103	166	25	12	76	113	122	53	355	530
10	HIMACHAL PR	17	4	48	69	1	2	13	16	7	1	17	25	25	7	78	110
11	JAMMU & KASHMIR	12	4	53	69	3	3	22	28	14	4	34	52	29	11	109	149
12	JHARKHAND	47	5	189	241	15	1	61	77	23	4	70	97	85	10	320	415
13	KARNATAKA	87	22	318	427	59	16	171	246	59	17	213	289	205	55	702	962
14	KERALA	45	6	254	305	35	6	121	162	29	2	101	132	109	14	476	599
15	MADHYA PR	119	57	495	671	54	34	219	307	60	26	223	309	233	117	937	1287
16	MAHARASHTRA	106	32	315	453	122	66	420	608	131	51	397	579	359	149	1132	1640
17	MANIPUR	26	7	51	84	1	0	2	3	0	0	0	0	27	7	53	87
18	MEGHALAYA	27	0	5	32	7	0	0	7	1	0	0	1	35	0	5	40
19	MIZORAM	42	0	5	47	0	0	0	0	0	0	0	0	42	0	5	47
20	NAGALAND	45	0	10	55	3	0	2	5	1	0	0	1	49	0	12	61
21	ORISSA	65	47	254	366	42	23	130	195	46	28	165	239	153	98	549	800
22	PUNJAB	76	22	273	371	42	10	121	173	36	11	90	137	154	43	484	681

23	RAJASTHAN	116	59	380	555	63	24	216	303	77	30	226	333	256	113	822	1191
24	SIKKIM	3	0	10	13	0	1	1	2	0	0	0	0	3	1	11	15
25	TAMIL NADU	156	62	562	780	89	34	253	376	62	18	191	271	307	114	1006	1427
26	TELANGANA	55	17	224	296	43	17	91	151	44	9	117	170	142	43	432	617
27	TRIPURA	19	5	41	65	0	0	0	0	0	0	0	0	19	5	41	65
28	UTTAR PRADESH	413	193	1316	1922	223	103	626	952	181	69	529	779	817	365	2471	3653
29	UTTARAKHAND	15	9	65	89	12	5	30	47	3	1	18	22	30	15	113	158
30	WEST BENGAL	120	28	426	574	46	9	142	197	56	8	125	189	222	45	693	960
	<b>UNION TERRITORIES</b>																
1	ANDAMAN & C.N.	1	2	3	6	0	0	0	0	0	0	0	0	1	2	3	6
2	CHANDIGARH	2	0	10	12	0	0	4	4	2	0	2	4	4	0	16	20
3	DADRA & N.HAVELI	0	0	0	0	0	0	0	0	1	0	2	3	1	0	2	3
4	DAMAN & DIV	0	0	0	0	0	0	0	0	0	0	2	2	0	0	2	2
5	LAKSHDWEEP	0	0	1	1	0	0	0	0	0	0	0	0	0	0	1	1
6	PONDICHERRY	3	0	8	11	1	1	5	7	2	0	6	8	6	1	19	26
	<b>TOTAL</b>	<b>2184</b>	<b>728</b>	<b>7037</b>	<b>9949</b>	<b>1090</b>	<b>450</b>	<b>3407</b>	<b>4947</b>	<b>1068</b>	<b>390</b>	<b>3221</b>	<b>4679</b>	<b>4342</b>	<b>1568</b>	<b>13665</b>	<b>19575</b>

**Annexure 5**

**Anneuxre referred to in reply to part (b) of Lok Sabha Unstarred Question No.1105 asked by Shri Rakesh Kumar Diwaker & Others, MPs regarding 'Setting up of Petrol Pumps / LPG Agencies'.**

**OMC - NUMBER OF CNG STATIONS AS ON 01.10.2018**

STATE	IOC	BPC	HPC	OMCs
ANDAMAN & NICOBAR	0	0	0	0
ANDHRA PRADESH	8	2	7	17
ARUNACHAL PRADESH	0	0	0	0
ASSAM	0	0	0	0
BIHAR	0	0	0	0
CHANDIGARH	3	0	0	3
CHATTISGARH	0	0	0	0
DADRA NAGAR & HAVELI	2	0	0	2
DIU & DAMAN	4	0	0	4
DELHI	86	56	51	193
GOA	0	0	0	0
GUJARAT	124	133	66	323
HARYANA	16	4	3	23
HIMACHAL PRADESH	0	0	0	0
JAMMU & KASHMIR	0	0	0	0
JHARKHAND	0	0	0	0
KARNATAKA	1	2	0	3
KERALA	4	0	0	4
LAKSHADWEEP	0	0	0	0
MADHYA PRADESH	12	2	11	25
MAHARASHTRA	55	68	68	191
MANIPUR	0	0	0	0
MEGHALAYA	0	0	0	0
MIZORAM	0	0	0	0
NAGALAND	0	0	0	0
ODISHA	2	1	1	4
PONDICHERRY	0	0	0	0
PUNJAB	3	0	0	3
RAJASTHAN	0	0	1	1
SIKKIM	0	0	0	0

TAMIL NADU	0	0	0	0
TELANGANA	5	2	17	24
TRIPURA	3	0	0	3
UTTAR PRADESH	70	22	21	113
UTTARAKHAND	1	0	0	1
WEST BENGAL	4	2	0	6
<b>ALL-INDIA</b>	<b>403</b>	<b>294</b>	<b>246</b>	<b>943</b>

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No.1105 asked by Shri Rakesh Kumar Diwaker & Others, MPs regarding 'Setting up of Petrol Pumps / LPG Agencies'.

**OMC : STATE-WISE PENDING LOIs AS ON 01.10.2018**

STATES	BPC	IOC	HPC	TOTAL
ANDAMAN & NICOBAR	0	0	0	0
ANDHRA PRADESH	57	141	52	250
ARUNACHAL PRADESH	5	14	0	19
ASSAM	55	40	15	110
BIHAR	83	291	123	497
CHANDIGARH	0	1	0	1
CHATTISGARH	68	45	49	162
DADRA NAGAR & HAVELI	3	0	1	4
DAMAN & DIU	0	12	0	12
DELHI	10	2	5	17
GOA	19	5	9	33
GUJARAT	190	67	87	344
HARYANA	85	168	87	340
HIMACHAL PRADESH	9	32	7	48
JAMMU & KASHMIR	22	64	12	98
JHARKHAND	45	29	23	97
KARNATAKA	85	152	96	333
KERALA	39	62	27	128
LAKSHADWEEP	0	0	0	0
MADHYA PRADESH	147	210	157	514
MAHARASHTRA	299	418	228	945
MANIPUR	2	7	0	9
MEGHALAYA	6	6	14	26
MIZORAM	4	10	0	14
NAGALAND	3	7	0	10
ODISHA	46	78	22	146
PUDUCHERRY	0	11	2	13
PUNJAB	54	40	38	132
RAJASTHAN	171	252	111	534
SIKKIM	5	0	1	6

TAMIL NADU	49	175	38	262
TELANGANA	87	72	83	242
TRIPURA	3	5	0	8
UTTAR PRADESH	149	437	257	843
UTTARAKHAND	16	42	22	80
WEST BENGAL	73	26	17	116
<b>ALL-INDIA</b>	<b>1889</b>	<b>2921</b>	<b>1583</b>	<b>6393</b>

<b>Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No.1105 asked by Shri Rajesh Kumar Diwaker &amp; Others, MPs regarding setting up of petrol pumps/LPG Agencies.</b>					
<b>STATEWISE NUMBER OF LOCATIONS PENDING FOR COMMISSIONING AS ON 1.12.2018-OMCs</b>					
<b>SR NO</b>	<b>STATE</b>	<b>IOCL</b>	<b>BPCL</b>	<b>HPCL</b>	<b>Industry</b>
1	ANDHRA PRADESH	52	13	31	96
2	ARUNACHAL PRADESH	8	1	0	9
3	ASSAM	35	19	18	72
4	BIHAR	203	86	70	359
5	CHHATISGARH	21	14	3	38
6	DELHI	2	2	0	4
7	GOA	0	1	2	3
8	GUJARAT	112	61	51	224
9	HARYANA	9	3	6	18
10	HIMACHAL PRADESH	3	0	1	4
11	JAMMU & KASHMIR	7	2	9	18
12	JHARKHAND	19	19	36	74
13	KARNATAKA	76	27	33	136
14	KERALA	55	27	23	105
15	MADHYA PRADESH	44	17	26	87
16	MAHARASHTRA	82	29	50	161
17	MANIPUR	2	1	0	3
18	MEGHALAYA	2	3	5	10
19	MIZORAM	1	0	0	1
20	NAGALAND	4	3	4	11
21	ODISHA	49	23	39	111
22	PUNJAB	12	4	3	19
23	RAJASTHAN	39	26	28	93
24	SIKKIM	1	0	3	4
25	TAMIL NADU	106	27	13	146
26	TELANGANA	23	11	21	55
27	TRIPURA	3	0	0	3
28	Uttar Pradesh	117	10	40	167
29	UTTARAKHAND	17	8	5	30
30	WEST BENGAL	184	76	108	368
	<b>UNITON TERRITORY</b>				
1	ANDAMAN & NICOBAR ISLANDS	5	0	0	5
2	CHANDIGARH	2	0	0	2
3	DADRA & N.HAVELI	0	1	0	1
4	DAMAN & DIU	1	0	0	1

5	LAKSHDWEEP	0	0	0	0
6	PUDUCHERRY	2	0	1	3
	<b>TOTAL</b>	<b>1298</b>	<b>514</b>	<b>629</b>	<b>2441</b>